

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
88/252/ND/2020

IN THE MATTER OF:

Income Tax Officer – Ward 20 (3), New Delhi

...PETITIONER

Vs.

ROC, Delhi &Ors. (M/s. R A Healthcare Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

Order delivered on 07.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Ms. Easha Kadian, St.
Standing Counsel, Mr.
Raghuvender K. Singh, Sr.
Standing Counsel for Income
Tax Department.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the Income Tax Department. The counsel for the Income Tax Department has confirmed that the petition copy has been served on the respondents. The counsel for Income Tax Department is directed to file proof of affidavit of service in due course of time with regard to other respondents other than the ROC. Post the matter to 04.02.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**